



2026:AHC:46329

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 7023 of 2026

Vivek Singh Adopted

.....Petitioner(s)

Versus

State Of U.P. And 6 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Arvind Kumar Singh, Subodh Pandey
Counsel for Respondent(s)	: C.S.C., Devesh Pandey, Pravinendra Bahadur Singh

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. The petitioner has preferred the present petition with the following prayer:-

(i) Issue a writ, order or direction in the nature of impugned order dated 01.12.2025 passed by the respondent no.2 in Case No.1844 of 2023 (Vivek Singh Vs. Rajesh Singh and others) as well as to stay the effect and operation of the impugned order dated 19.10.2023 passed by the respondent no.3 in Appeal No.05369 of 2019 (T201902030205369 (Rajesh Singh and others Vs. Gyanendra Veer Singh and others). (Annexure No.13 and 16 to the writ petition)

2. From perusal of the record, it is clear that by the order dated 01.12.2025 passed by the respondent No.2/Commissioner Prayagraj Division Prayagraj, the matter was remanded back before the respondent No.4/Tehsildar, Tehsil Phoolpur Prayagraj.

3. After some arguments, learned counsel for the petitioner confined his prayer only to the extent to direct the respondent No.4 to pass appropriate order in the matter pursuant to the direction given by the respondent No.2 in Case No.1844 of 2023 (Computerized Case No.202302000001844) (Vivek Singh Vs. Rajesh Singh and others) expeditiously.

4. This prayer has not been opposed by learned counsel for the respondents.

5. In the facts and circumstances of the case and without interfering with the order dated 01.12.2025 passed by the respondent No.2, the present petition is disposed of directing the respondent No.4/Tehsildar, Tehsil Phoolpur Prayagraj to decide the Case No. T201902030205369 strictly in accordance with law most expeditiously and preferably within a period of three months from the date of production of certified copy of this order.

(Prakash Padia,J.)

February 27, 2026

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